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SLP(Cr1.)No. 3586 OF 2002

ITEM No.44

Court No. 8

SECTION IIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No. 3586/2002

(From the judgement and order dated 22/04/2002 in CRLA 112/96  
of The High Court of Jharkhand at Ranchi)

SURENDRA PASWAN

Petitioner (s)

VERSUS

STATE OF JHARKHAND

Respondent (s)

( With Appln(s). for bail )  
( With Office Report )

Date : 18/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)

Mr. Irshad Ahmad,Adv.

For Respondent (s)

Mr. Anil Kumar Jha,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L....I.....T.....T.....T.....T.....T.....J....J  
.SP2

Four weeks' time is granted for filing counter  
affidavit, two weeks thereafter for rejoinder, if any.  
List thereafter.

.SP1

[Naresh Kumar]  
Court Master

[ VP Tyagi ]  
Court Master